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BEFORE THE NATIONAL GREEN TRIBUNAL
Eastern Zone Bench, Kolkata
Original Application No. 44/ 2026/ EZ

AL NO. 1/1/2

IN THE MATTER OF:

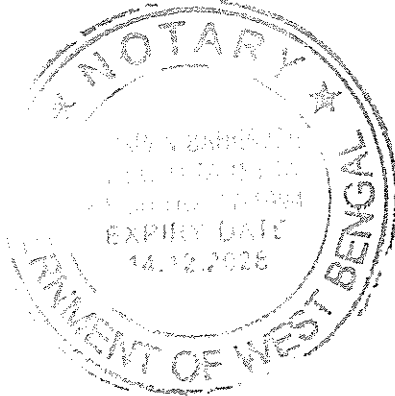
Chandu Murmu & Another

... Applicants

-Vs-

The State of West Bengal & Others

... Respondents



SUPPLEMENTARY AFFIDAVIT OF THE APPLICANTS TO THE ORIGINAL
APPLICATION FILED BEFORE THE HON'BLE TRIBUNAL

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1	Supplementary Affidavit		
2	Order dated 21 st March, 2025, passed in O.A. No. 154/2024/EZ (Earlier O.A. No. 722/2024/PB)	"A"	4-5

Steven Sourodip Biswas,

Advocate, High Court, Calcutta,

5, Park Lane, Kolkata - 700 016,

E-mail ID: biswas.steven@gmail.com / Phone no. : 7003415384

F/1959/1708/2019

X

BEFORE THE NATIONAL GREEN TRIBUNAL**Eastern Zone Bench, Kolkata****Original Application No. 44/ 2026/ EZ****IN THE MATTER OF:**

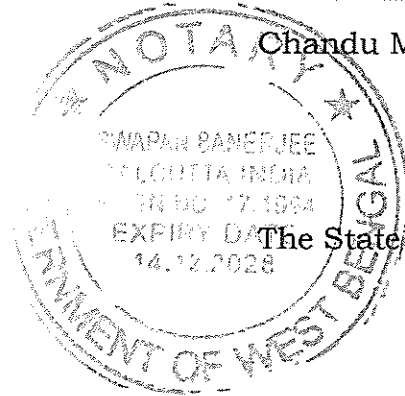
Chandu Murmu & Another

... Applicants

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... Respondents



**SUPPLEMENTARY AFFIDAVIT OF THE APPLICANTS TO THE ORIGINAL
APPLICATION FILED BEFORE THE HON'BLE TRIBUNAL**

I, Chandu Murmu, aged about 80, son of Late Pitha Murmu, residing at Village Sagarbandhi, Post Office Mokdamnagar, Police Station Md. Bazar, District Birbhum, Pin 731 216, do hereby solemnly affirm and state as follows:

1. That I am the Applicant No. 1 of the Original Application and the authorised representative of the Applicant No. 2. I am well acquainted and fully conversant with the facts and circumstances of the case. I am competent to make, affirm and swear the instant affidavit for myself and on behalf of the Applicant No. 2.
2. That the present original application has been filed challenging, inter alia, impugned order dated 7th August, 2025 passed by the Respondent No. 5, being the District Magistrate, Birbhum, and also the illegal, wrongful and arbitrary actions on the part of the respondent authorities.

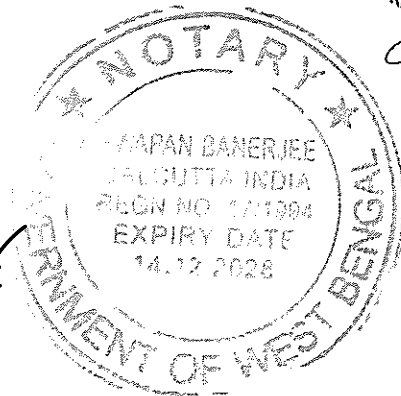
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3. That at the time of admission hearing of the instant application it was discovered that due to mistake, inadvertence and/or omission an order dated 21st March, 2025, passed in O.A. No. 154/2024/EZ (Earlier O.A. No. 722/2024/PB), which is of utmost significance and germane for proper adjudication of the instant application, being Original Application No. 44/ 2025/ EZ, though pleaded but not annexed with the main application. A copy of the said order dated 21st March, 2025 is annexed hereto and marked as **Annexure "A"**.
4. The Applicants respectfully submit before this Hon'ble Tribunal that the aforesaid order is an essential document which is required to be taken into consideration at the time of hearing of the instant application.

The statements made in paragraph Nos. 1 to 4 of this Affidavit are true to my knowledge and belief and the rests are my humble submissions before this Hon'ble Tribunal.

Prepared in my office

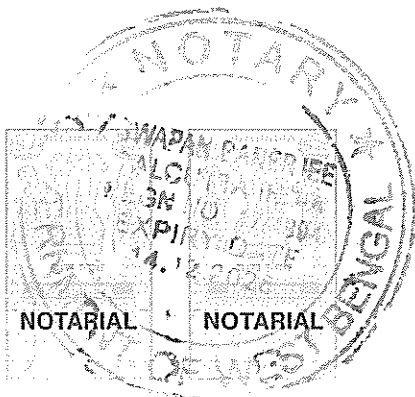
Steven Souralip Biswas
 Advocate



M/s Adibasi Stone Crusher
Chandu Manna
 Patner

DEPONENT

Identified by me



Solemnly affirmed and declared
 before me on identification

Swapan Banerjee
 S. Banerjee, Calcutta India
 Govt of West Bengal No. 17/1994
 City Civil Court Bar Association
 (2nd Floor), Calcutta-700 001

08 MAY 2026

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
(THROUGH PHYSICAL HEARING WITH HYBRID MODE)**

Original Application No.154/2024/EZ
(Earlier O.A. No.722/2024/PB)

News Item titled "Birbhum -
a proposed coal mine in West Bengal
and the related health hazards"
appearing in The Hindu dated 12.05.2024

Applicant(s)

Date of hearing: 21.03.2025

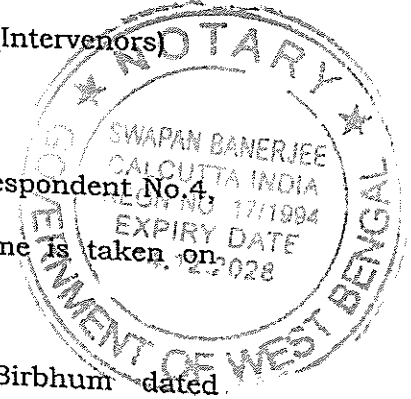
**CORAM: HON'BLE MR. JUSTICE B. AMIT STHALEKAR, JUDICIAL MEMBER
HON'BLE DR. ARUN KUMAR VERMA, EXPERT MEMBER**

For Applicant(s) : *Suo Motu*

For Respondent(s): Mr. Surendra Kumar, Adv. for R-1 (in Virtual Mode),
Mr. Dipanjan Ghosh, Adv. for R-2,
Ms. Amrita Pandey, Adv. for R-3 (in Virtual Mode),
Mr. Sudip Kumar Dutta, Adv. for R-4 (in Virtual Mode),
Mr. Sibojyoti Chakrabarti, Adv. for R-5 (in Virtual Mode),
Mr. Arka Maiti, Adv. a/w
Ms. Ambiya Khatun, Adv. for R-6 to 9 (Intervenors)

ORDER

1. Affidavit dated 20.03.2025 has been filed by the Respondent No.4, District Magistrate & Collector, Birbhum; the same is taken on record.
2. In the affidavit of the District Magistrate, Birbhum dated 20.03.2025 averments have been made in paragraphs 4 and 5 with regard to certain illegal Stone Crushing Units and notices issued to them. It is also stated that 78 Stone Crushing Units have also filed their replies which has been forwarded by the Block Land & Land Reforms Officer, Md. Bazar to the Additional District Magistrate and the District Land & Land Reforms Officer, Birbhum.
3. If illegal Stone Crushing Units are carrying on operation in contravention of law meaning thereby that they are illegal,



Environmental Compensation has to be determined against them after due compliance of the principles of natural justice giving the violators an opportunity of being heard.

4. The State Respondents are therefore directed to file a further affidavit with respect to the averments made in paragraphs 4 and 5 of the affidavit and action taken.
5. Let the affidavit be filed within four weeks.
6. List on 26.05.2025.

.....
B. Amit Sthalekar, JM

March 21, 2025,
Original Application No.154/2024/EZ
(Earlier O.A. No.722/2024/PB)
SKB

